

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NOS. 663 & 664 OF 2018 IN
DFR NO. 1732 OF 2018

Dated: 29th May, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Cosmo Films Limited

.... Appellant(s)

Versus

Maharashtra Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. G. Umapathay
Ms. R. Mekhala

Counsel for the Respondent(s) : Ms. Aanchal Arora
h/f Mr. Buddy A. Ranganathan for R-1

Mr. Ashish Singh for R-2

Mr. Anand K. Ganesan for R-3

Ms. Deepa Chawan
Mr. Malcolm Desai for Tata Power

ORDER

Learned counsel, Mr. G.Umapahty, appearing for the Appellant submitted that affidavit of service in respect of Respondent Nos. 4 & 5 be filed by 30.05.2018.

IA NO. 663 OF 2018
(Application for leave to file Appeal)

We have heard learned counsel appearing for the Appellant and learned counsel appearing for the Respondents.

In the light of the submissions made in the application and the reasons stated therein, IA being IA No. 663 of 2018, may kindly be accepted and leave to file the appeal may kindly be allowed.

The submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the submission made by the learned counsel appearing for the Appellant and statement made in the Application, the same is accepted and leave to file the appeal is granted. The IA No. 663 of 2018 is allowed. Accordingly, the application stands disposed of.

IA No. 664 of 2018
(Application for Condonation of Delay in filing appeal)

The learned counsel appearing for the Appellant, at the outset, submitted that there is 11 days' delay in filing the Appeal which has been explained satisfactorily and sufficient cause has been shown in the application. The same may kindly be accepted, the delay may kindly be condoned in the interest of justice and equity.

We have heard learned counsel appearing for the Appellant and learned counsel appearing for Respondent Nos. 1 to 3 and Respondent No. 6.

Submissions made by the learned counsel appearing for the Appellant, and the learned counsel appearing for Respondent Nos. 1 to 3 and Respondent No. 6, as stated above, are placed on record.

After careful consideration of the reason assigned in the application, what emerged is that it has been explained satisfactorily and sufficient cause has been shown. The same is accepted and delay in filing the appeal is condoned. IA No. 664 of 2018 is allowed. The application stands disposed of as such.

Registry is directed to number the appeal and list the matter for admission on **30.05.2018**.

(S. D. Dubey)
Technical Member

Bn/kt

(Justice N. K. Patil)
Judicial Member